

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 101**

(IB)-751(PB)/2018

**IN THE MATTER OF:**

Gurgaon Infospace Ltd.

V.

Unitech Ltd.

.... Applicant

..... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 10.10.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

**Presents**

For the Applicant/petitioner: Mr. Ajay K. Jain & Mr. Atanu Mukherjee, Advs.

For the Respondent:

**ORDER**

In view of the order passed by the Hon'ble Supreme Court in SLP (Criminal) Nos. 5978-5979 of 2017 on 30.10.2017 & 09.04.2018. No coercive order could be passed against the respondent company or its subsidiaries. Accordingly, the matter is adjourned *sine die*.

However, liberty given to mention as and when opportunity arises.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

10.10.2018  
Aarti